

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 2.8.1979.

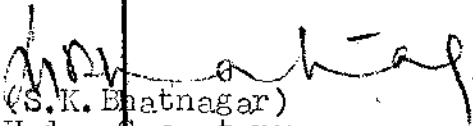
NOTIFICATION  
INCOME TAX

No. 2957 (F.No.261/7/79-ITJ) In exercise of the powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961(43 of 1961) and all other powers enabling it in this behalf the Central Board of Direct Taxes, New Delhi hereby makes the following further amendments in the schedule appended to its notification F.No.2471(F.No.XX 261/22/78-ITJ) dated 18.8.78.

In the said schedule against entry "13. CIT (Appeals) Baroda" there shall be added the following under column 2.

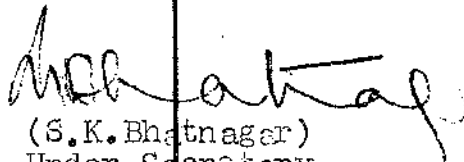
14. "Estate Duty cum I.T. Circle, Surat".

This notification shall take effect from 1.5.1979.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Baroda. with 15 spare copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) (Bulletin) - New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes.

Varghese